

FIR No.0006/2021
u/s 381/411/34 IPC
PS Punjabi Bagh
S/v Ankit Aggarwal etc.

09.06.2021

Matter taken up through VC.

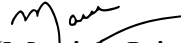
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused are stated to be on court bail.

Put up for consideration on charge sheet on 09.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.0916/2020
u/s 356/379/411/34 IPC
PS Punjabi Bagh
S/v Ankit Khari etc.

09.06.2021

Matter taken up through VC.

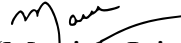
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused are stated to be on court bail.

Put up for consideration on charge sheet on 09.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.0972/2020
u/s 279/338 IPC
PS Punjabi Bagh
S/v Ashish

09.06.2021

Matter taken up through VC.

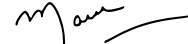
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

Put up for consideration on charge sheet on 04.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.163/2020
u/s 505(2) / 182 IPC
PS Punjabi Bagh
S/v Mahesh Kumar

09.06.2021

Matter taken up through VC.

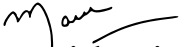
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on police bail.

Put up for consideration on charge sheet on 05.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
09.06.2021

FIR No.0020/2021
u/s 279/338 IPC
PS Punjabi Bagh

09.06.2021

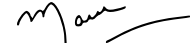
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Put up for consideration on 16.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.009262/2021
u/s 379/411/34 IPC
PS Punjabi Bagh

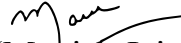
09.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

None for accused and surety.

For the last various dates, none has appeared on behalf of accused and surety. Accordingly, the bail bond furnished on behalf of accused Taj Mohd. @ Taju @ Chawani stands rejected.



(Manish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.236/2021
u/s 392/395/397 IPC
PS Punjabi Bagh
S/v Sehwaq @ Genda

09.06.2021

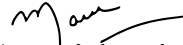
Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Ajay Kumar Jha, ld. Counsel for accused / applicant Sehwaq
@ Genda.

Heard. Perused.

Let previous involvement of accused / applicant Sehwaq @
Genda be called from IO for 10.06.2021.



(Mahish Jain)

MM-01 /(West)/THC:Delhi

09.06.2021

FIR No.00021/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Vishal Saini

09.06.2021

Present: Ld. APP for the State.

Sh. Mohd. Iliyas, Ld. Advocate for accused / applicant Jitender Yadav @ Pata.

An application for grant of bail is moved on behalf of accused Jitender Yadav @ Pata.

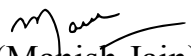
Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further stated that recovery has already been effected and charge sheet is filed, accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused may tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that charge sheet has already been filed, accused / applicant is no more required for any custodial interrogation. Hence, accused Vishal Saini is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Mahish Jain)

MM-01(West)/THC:Delhi:09.06.2021

FIR No.231/2021
u/s 25 Arms Act
PS Punjabi Bagh
S/v Jitender Yadav @ Pata

09.06.2021

Present: Ld. APP for the State.

Sh. Mohd. Iliyas, Ld. Advocate for accused / applicant Jitender Yadav @ Pata.

An application for grant of bail is moved on behalf of accused Jitender Yadav @ Pata.

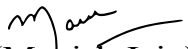
Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 22.03.2021. It is further stated that recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation. Hence, accused Jitender Yadav @ Pata is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Mahish Jain)

MM-01(West)/THC:Delhi:09.06.2021

FIR No.003147/2021
u/s 379 IPC
PS Punjabi Bagh

09.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL4S DA 8403 moved on behalf of applicant Hemraj.

Present: Ld. APP for the State.

Sh. Abhishek Ranjan, Id. Counsel for applicant Hemraj.

It is submitted by Id. Counsel for the applicant that applicant is the registered owner of the aforesaid vehicle. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

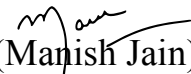
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL4S DA 8403** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014 on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

09.06.2021

FIR No.
u/s
PS Punjabi Bagh

09.06.2021
Matter taken up through VC.
Present: Ld. APP for the State.

(Manish Jain)
MM-01 /(West)/THC:Delhi